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ITEM NO.45

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10025/2012

(From the judgement and order dated 19/12/2011 in WP No.1886/2008 of The  
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

LUCKNOW K.GRAMIN BANK(NOW)ALLAHABAD UP Petitioner(s)

VERSUS

RAJENDRA SINGH Respondent(s)

(With prayer for interim relief and office report)

WITH

SLP(C) NO. 11211 of 2012

(With prayer for interim relief and office report)

WITH

SLP(C) NO. 11451 of 2012

(With prayer for interim relief and office report)

Date: 01/07/2013 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE  
HON'BLE MR. JUSTICE A.K SIKRI

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.  
Mr. Yashraj Singh Deora, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. Anupama Dhurve, Adv.  
Mr. Sarv Mitter, Adv.

for M/S Mitter & Mitter Co.

For Respondent(s) Mr. K. V. Vishwanathan, Sr. Adv.  
Mr. Rajesh Srivastava, Adv.  
Mr. Raghuvendra Pratap, Adv.  
Ms. Suresh Kumari, Adv.  
  
Mr. R. S. Hegde, Adv.  
Mr. Chandra Prakash, Adv.  
Mr. Rajeev Singh, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Heard Mr. Dhruv Mehta, learned senior counsel appearing on behalf of  
the petitioner and Mr. K.V. Vishwanathan, learned senior counsel appearing  
on behalf of the respondent at some length.

Hearing concluded.

Judgment reserved.

| (Jayant Kumar Arora)  
| Sr. P.A.

| | (Sneh Bala Mehra)  
| | Court Master

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